

12.08 hrs.

RE: CALLING ATTENTION TO
MATTER OF URGENT PUBLIC
IMPORTANCE

HEALTH OF SHRI GOPALAN

Mr. Speaker: I have received a Calling Attention Notice from Dr. Lohia and others about the health of Shri A. K. Gopalan. Is the Minister ready with any statement?

The Minister of Home Affairs (Shri Nanda): In the afternoon, I shall give the information.

Mr. Speaker: The statement would be made in the afternoon.

Shri Hem Barua (Gauhati): By what time, Sir?

Mr. Speaker: At what time could it be made?

Shri Nanda: 5 O'clock.

An hon. Member: What is it about, Sir?

Mr. Speaker: About Shri Gopalan's health. Will 4 O'clock be all right?

Shri Nanda: Yes, Sir.

Mr. Speaker: At 4 O'clock, the statement would be made.

12.09 hrs.

RE. MOTIONS FOR ADJOURNMENT
AND CALLING ATTENTION
NOTICES

BASTAR INCIDENT

Mr. Speaker: I have got six Adjournment Motions and 18 Calling Attention Notices about the Bastar incident. Of course, the matter is serious and is of urgent importance as well. But I am not satisfied so far that this is the Centre's responsibility. Shri Lohia may satisfy me on that point. He need not go into other matters.

डा० राम मनोहर लोहिया (फर्रुखाबाद): अध्यक्ष महोदय, जो बस्तर में हत्या-काण्ड हुआ है उसमें केन्द्रीय सरकार की बिल्कुल साफ असफलतायें हैं और वह संविधान की चार धाराओं को लेकर है—244, 47, 256 और 353।

सबसे पहले मैं संविधान की धारा 244 पढ़ कर सुनाता हूँ। पांचवीं फेहरिस्त की धाराएं जो कि परिगणित इलाक़े हैं और परिगणित जातियां हैं किसी राज्य में असम को छोड़ कर के उनके प्रशासन और नियन्त्रण के बारे में लागू होंगी। यह 244 है। जो किम्व शैड्यूल है उसको अगर आप पढ़ेंगे तो उसमें साफ लिखा हुआ है कि केन्द्र का नियन्त्रण रहता है। क्या आपने इसे देख लिया?

अध्यक्ष महोदय : जी हां देख लिया, अब आगे चलिये।

डा० राम मनोहर लोहिया : "The executive power of the Union shall extend to the giving of directions to the State as to the administration of the said areas."

यह बिल्कुल साफ है कि रहना चाहिए। जिन इलाकों में यह सब कुछ हुआ है वह शैड्यूल एरियाज में आते हैं क्योंकि प्रतागढ़, नारायणपुर और दन्तेवारा तहसीलें और कुटूर और भोपालपतनाम, जमींदारीज, यह सब बस्तर जिले में हैं। सरकार ने खुद ऐलान किया है कि यह परिगणित इलाक़े हैं। इस लिए जहां तक धारा 244 का सवाल है भारत सरकार ने उसके अनुसार काम न करके अपनी असफलता दिखाई है। यह परिगणित इलाक़े हैं। परिगणित इलाक़ों में के प्रशासन और नियन्त्रण के बारे में...

अध्यक्ष महोदय : दूसरा बतलाइये।

डा० राम मनोहर लोहिया : मैं सदन का ध्यान धारा 47 की तरफ़ खींचूंगा। अब मैं हिन्दुस्तानी में ही पढ़ कर सुनाता हूँ। राज्य

[डा० राम मनोहर लोहिया]

अपना प्राथमिक कर्तव्य मानेगा खाने पीने का, रहने के स्तर को, जनता के रहने के स्तर को ऊंचा करने का और सर्वसाधारण को सुधारने का। अब भोजन का मामला राज्य का...

अध्यक्ष महोदय : यह आप कौनसा पढ़ रहे हैं ?

डा० राम मनोहर लोहिया : 47 धारा पढ़ी है। इस सम्बन्ध में चूँकि पूरी इत्तिला आप को नहीं मिली हो अगर सिर्फ आपने भ्रूखबारों पर निर्भर किया हो तो मैं आप को यह बतला दूँ कि जो बस्तर के सर्वोपरि नेता थे, महाराज थे जरूर लेकिन अब तक एक तरीके से वह भी भंजरे हो चुके थे। उन्होंने 13 तारीख से 20 तारीख तक भूख हड़ताल की थी इसी भूख के मामले को लेकर 13 से 20 तारीख तक भूख हड़ताल की थी। अपने इलाके के लोगों के भूख से मरने के कारण यह हड़ताल उन्होंने की थी ताकि भूख से वे न मरे। वहाँ पर धान को लेकर एक बहुत जबरदस्त वसूली चल रही है जिसको लेकर एक तहलका मचा हुआ है और यह मामला महीनों से चला आ रहा है। धारा 47 का वहाँ बिल्कुल माफ़ तरीके से उल्लंघन हो गया है। यह दूसरा हुआ। इसके बारे में मुझे क्या और कुछ कहने की जरूरत है।

अध्यक्ष महोदय : जी नहीं। आगे बढ़िये।

डा० राम मनोहर लोहिया : अब मैं आपका ध्यान 256 की तरफ़ दिलाता हूँ। जो भी संसद् के बनाये हुए कानून हों या जो कोई मौजूदा कानून राज्य में हों उन को लागू किया जाय यह कर्त्तव्य इस संघ का भी हो जाता है दिल्ली सरकार का भी हो जाता है। वह दिल्ली सरकार राज्यों को हिदायतें दे इन कानूनों के अनुसार कार्यवाही कराने के लिए। इस सम्बन्ध में मुझे आप से खाली इतना कहना है कि जिस ढंग से श्री भंजरे मरे हुए पाये गये और मैं ख़ाम तौर से उनका

नाम लेता हूँ वैसे तो पता नहीं 20,50,100 कितने मरे होंगे यह अभी तक मालूम नहीं हो पाया है। लेकिन उससे लोगों के मन में यह शक़ पैदा हो रहा है कि क्या सरकार ने अपनी राजनीति के अस्त्रों में क़त्ल को भी एक अस्त्र मान लिया है? सब कानूनों वहाँ उठ गयी थीं और अगर आप मुझे इजाज़त दें तो मैं बतलाऊँ कि किस ढंग से वह मरे हुए पाये गये अपने घर के अन्दर? इस वक़्त अभी पता नहीं है। तीसरी चीज़ भी उल्लंघन हुई। अब मैं आप से कहूँ कि एक साधारण तौर पर जो संकटकालीन कानून है उस पर भी ध्यान दें तो दफ़ा 353 अपने आप लागू हो जाती है क्योंकि इस वक़्त संकटकालीन कानून सारे देश में है इसलिए बस्तर में भी है और हमें भी बिल्कुल साफ़ है जो कुछ इस संबंधान में कहा गया है लेकिन दिल्ली सरकार की कार्यपालिका शक्ति राज्य के मुहकमों में भी चली जाती है जब तक कि संकटकालीन कानून है (व्यवधान)।

आप अंग्रेज़ हैं इसलिए मैं अंग्रेज़ी में पढ़ कर सुनायें देता हूँ :—

"notwithstanding anything in this Constitution, the executive power of the Union shall extend to the giving of directions to any State as to the manner in which the executive power thereof is to be exercised;"

अंग्रेज़ी में मैं आपको वह भी बतला दूँ जो कि मैंने हिन्दी में कहा था :—

"Murder has become an instrument of State policy."

बहुत से हमारे साथी इन कालमों को अंग्रेज़ी में ही समझ पाते हैं बाकी अगर आप साहबान समझ गये होंगे तो मुझे उन्हें अंग्रेज़ी में पढ़ने की जरूरत नहीं है। अध्यक्ष महोदय, अगर आप इजाज़त दें तो उन चार कलमों को अंग्रेज़ी में पढ़ कर सुना दूँ ?

प्रथम महोदय : जी कोई जरूरत नहीं है ।

Shri Ranga (Chittoor): Mr. Speaker, Sir, as you all know, this is essentially a tribal area and more than 80 per cent of the people are tribal people. They had looked upon Shri Bhanj Deo as their leader. For years, for months, for the past few weeks there have been representations made to the Central Government complaining against the local government and, more especially, against the local administration in the districts, against the police, against the revenue authorities and all those people. They had also complained about shortage of food and against the compulsory food levy. In spite of all these things the Central Government did not raise its little finger in their protection and on their behalf to caution the local government with a view to see and prevent these untoward events. Only a few days before this unfortunate happening the ex-Maharaja, Bhanj Deo, sent a representation to the President and also, I think, to the Home Ministry, expressing grave fears that his life was in danger and that the local authorities—I am not quite prepared to say whether he included the local government or not—were intending to attack him and all those who were offering worship to their Goddess and who were associated with him in that fort and in that hunger-strike. He had said that he was apprehending danger to his own life. In spite of all these things the Government of India did not do anything. The protection, the welfare, the advancement of the tribal people has been made a special charge on the Government of India. It is because the Government of India has been failing in regard to this particular duty and it has been dealing with these people in the same manner as the other advanced people that these things have happened and this particular tragedy has taken place.

Sir, the Chief Minister there made a reference to Mizo Hills. We do not

know what is happening there, but we do know that these people have been suffering from malnutrition and from hunger. I am not quite sure whether there have been some hunger deaths, but I shall not be surprised if there were some. In spite of this, this compulsory levy has been imposed on these people in such a callous manner. This is in continuation of the earlier oppression. All these things have brought things to a head. While these things were brought to a head, while these representations were being made to the Government of India, the Government of India, together with their President, have failed signally in their duty to intercede between those unfortunate suffering people and the local government and its vengeful policy. The consequence is this terrible tragedy.

As my hon. friend, Dr. Lohia, has said, it is not only the Maharaja who was killed, who was murdered according to me, but scores of helpless tribals have been murdered in that place. Various objections may be raised by the Government by taking advantage of the fact that the local Government is there in charge of law and order, it has appointed a Commission of Inquiry and so on. Sir, such means can be adopted in order to get rid of any one who is here in the Opposition through the means of the local Government. There would be no redress unless this House is given an opportunity of discussing this matter and taking this Government to task and also knowing what Government has done and is going to do in order to see, in order to assure not only those people but all the people who are in the opposition to this Government that their life would not be in danger that their political and social existence would not be destroyed by the fiat of the local Government through this kind of mischief under the guise of decentralisation.

Shri M. N. Mukerjee (Calcutta Central): I support Dr. Lohia and Professor Ranga in their contentions that

[Shri H. N. Mukerjee]

the responsibility of the Government of India is very definitely attracted over what has happened in Bastar. During his life time, the former Maharaja of Bastar was subjected to all kinds of activities on the part of the Government of India, rightly or wrongly, and now that he has died in very deplorable, almost dastardly, circumstances, surely it devolves on the Government of India to give some explanation for the situation that prevailed in that part of the country which has led to these events happening. It also stands to reason that where our tribal people are concerned—and in that part of Madhya Pradesh there is a contiguous region where they live in very large numbers—since they have been known to be devoted to the person of the late Maharaja of Bastar, it becomes a very serious matter, particularly in view of the Chief Minister of Madhya Pradesh having already stated that it was some thing in the nature of a Mizo or Naga upsurge.

Shri Bade (Khargone): No, no.

Shri H. N. Mukerjee: That was so. We saw it in the papers and we can only proceed on the basis of information which is supplied to us by reputable press agencies.

The Maharaja of Bastar also used to be in the receipt of privy purse payments from the Government of India and when somebody who belongs to that category of Indian princes who at one time enjoyed a certain position in the country, the hangover of which has not gone altogether—surely, the Government of India is very responsible for it—when a person belongs to an order of people who were in a special category, and that is a fact of life, and when such a person dies in this kind of circumstances, surely something ought to be done. But the more important consideration is that our tribal people are concerned and in regard to the tribal

people this Government has shown such egregious failure in execution and implementation of its policies and this very poignant circumstance, melancholy circumstances gives us an occasion for discussion of this matter.

Shri Hanumanthaiya (Bangalore city): Sir, I want to submit to you two points. The first point is that this is a matter coming under the rule of *sub judice*.

Some hon. Members: No, no.

Shri Hanumanthaiya: So far as the tragedy is concerned, all of us deeply regret it and we do not want such things to happen. But the question is who is at fault or whose responsibility it is. The State Government has already appointed an Inquiry Commission.

श्री रामेश्वरानन्द (करनाल) : अगर कांफ्रेंसी मर जाते, तो हम देखते कि माननीय सदस्य कैसे इस का विरोध करते हैं ।

श्री भागवत झा झाजाद (भागलपुर) : तीन मारे गए हैं ।

Shri Hanumanthaiya: The State Government has already appointed a High Court Judge, under the Central Act, the Commissions of Inquiry Act, to go into this matter.

Therefore, the whole question.... (Interruption).

श्री प्रकाशचौर शास्त्री (बिजनौर) : सुप्रीम कोर्ट का जज एन्क्वायरी के लिए नियुक्त होना चाहिए ।

श्री झोंकार लाल बेरबा (कोटा) : मध्य प्रदेश का जज इस जांच में नहीं रहना चाहिए ।

श्री बड़े : वह तो मुख्य मंत्री के दोस्त हैं ।

श्री हुक्म चन्व कछवाय (देवास) : वह श्री द्वारिका प्रसाद मिश्र का निजी एवं घनिष्ठ मित्र हैं। यह जांच करने के लिए केन्द्र का कोई व्यक्ति जाए।

Shri Bhagwat Jha Azad: It will not be possible for us to hear them if they do not hear us.

Mr. Speaker: That is what I am going to tell them.

श्री स० मो० बनर्जी : (कानपुर) : हम सब को गोली मार दी जाये।

Mr. Speaker: Order, order. They will kindly listen to me. What we have to say must be in a regulated and orderly manner. I must plead with Members that only one Member must speak at one time. The other day some other Members were with me and we were at a luncheon with a foreign diplomat. When he said that he had seen simultaneous translations but it was only in the Lok Sabha that he had seen simultaneous speaking, really I felt ashamed at that moment. This should not be resorted to. Simultaneous speaking is never heard of in any Parliament.

डा० राम मनोहर लोहिया : यह सही नहीं है। सभी लोक सभाओं में ऐसा होता है।

अध्यक्ष महोदय : किसी जगह ऐसा नहीं होता है।

श्री बागड़ी (हिसार) : इंग्लैंड में सदस्य इस से ज्यादा बोलते हैं।

अध्यक्ष महोदय : तो माननीय सदस्य इंग्लैंड में ही चले जायें। यहां ऐसा नहीं होगा।

श्री बागड़ी : यहां अध्यक्ष ज्यादा बोलते हैं। वहां अध्यक्ष नहीं बोलते हैं।

Shri Hanumanthaiya: A High Court Judge has already been appointed to

inquire into the whole affair. To discuss that subject on the floor of this House would certainly prejudice the case either for or against, one side or the other. You have given time to all of us to make out a case regarding the admissibility of the motion. But you see that people are already talking about the merits of the case and are passing remarks against the State Government and against some one or the other. That was not the intention with which you allowed this debate. The debate ought to restrict itself to the admissibility of the motion according to rules. I realise that many of my hon. friends are greatly upset with this tragedy and, therefore, I can understand a little going astray so far as the expression of emotion is concerned. But they are seasoned parliamentarians, and I would appeal to them that this is not the occasion to express their considered opinion on the merits of the case itself and to attribute motives to the State Government, the Chief Minister and the Central Government. Is it the occasion, Sir? In the course of the debate on the admissibility of the motion, can such things be said? Therefore, even if my hon. friends want to press for the admissibility of the motion, I would appeal to you, Sir, to see that the rules are interpreted, not that emotions are interpreted.

Shri Nath Pat (Rajapur): Mr. Speaker, I shall try to restrict myself to the admissibility of the motion. I have heard very carefully the words that have been uttered and I know that I am to plead for the admissibility of the motion. I have three grounds for the admissibility of the motion.

The first is a well established precedent in the House regarding this very same unfortunate area of Bastar. I had tried to raise it on a previous occasion when the same people had opened fire in Jagdalpur in Bastar and twelve, whom this Government contemptuously calls Tribals—a word used by foreigners and which

[Shri Nath Pai]

no Indian patriot should use about any other Indian—yellow Indians, twelve of them, were killed. We tried to raise it and your worthy predecessor, Shri Ayyangar, was in the Chair, Shri Lal Bahadur Shastri was the Home Minister. The matter was allowed to be discussed, not on an adjournment motion, but the rigidity of the rule was not so strictly enforced against us because the matter was too serious. Shri Shastri came forward and said that he shared the anxiety and would like to make a statement because the killing of twelve Indians was not to be spurned aside and avoided in this House by taking shelter behind the Indian Penal Code and some provisions of the Constitution. That is a precedent which should have the sancity and the authority of a rule.

The second important thing is the admission of the Chief Minister of Madhya Pradesh who himself says that conditions bordering on rebellion prevail in India. This is the admission of the Chief Minister for the justification of the heinous murder of twelve men. Then, that is the justification for the House to interfere and the authority is the admission of such conditions prevailing on the part of the Chief Minister.

Thirdly, I would like to draw your attention to this that, I think, still Mr. Nanda insists on continuing the Emergency. And if here is the Emergency in this country, if conditions continue to deteriorate continuously, this Government is called upon to issue necessary instructions for the rectification of those conditions. This is what article 353 (a) says:

"Notwithstanding anything in this Constitution, the executive power of the union shall extend to the giving of directions to any State as to the manner in which the executive power thereof is to be exercised."

This is not an outburst. It is a combination of series of things that had been happening there and, therefore, the Government was called upon to issue the necessary instructions to the State Government of Madhya Pradesh to see that matters do not deteriorate.

Having said this, may I say one or two things within the narrow limits prescribed for me by Mr. Hanumanthaiya, remembering that the matter is *sub judice*? When I read about this news in the papers, the question that cropped up in my mind was: Is this country fast approaching to the state of affairs of Tshombe's Congo where Lumumba was murdered. Are these new equations that any disagreement, any dissent, any difference, will invariably draw the threat of destruction and liquidation? We know the tragic conditions that have been prevailing, the atmosphere of fear that has been going on, between this unfortunate young man who had perhaps his weaknesses—he was perhaps temperamental—and the others. Only ten days back this House discussed that shocking outrage at Panipat and a shudder of horror and anguish went through the nation. May I ask the Government: Is the premeditated massacre at Jagdalpur not worse than the mad act of a mob which was temporarily seized by frenzy? We are told they are tribals, I take the greatest objection to this word being used by Government spokesmen that they are tribals. They are fellow Indians. If they are tribals, who is responsible for that? If we have failed in integrating so many Indians in the mainstream of our life, are the tribals to be blamed or is it an indictment against this Government?

In conclusion, Mr. Speaker, may I submit that only the other day the President remarked that there is violence in the air. We condemn any kind of violence. When Dr. Lohia, the other day, analysed it, we agreed that those who are inciting violence are wrong.....

डा० राम मनोहर लोहिया : अगर हमेशा इसी तरह एक राय करेंगे तो बहुत अच्छा है।

श्री नाथ पाई : जैसे आप करेंगे, वैसे हम भी करेंगे।

I ask: Is this violence only one-sided? The Prime Minister, before leaving the country, expressed this hope, "When I am abroad, I hope, nothing will go wrong in this country." Do they think that this will enhance our prestige abroad when the world headlines will be, a Maharaja massacred in his Palace? Will it enhance the prestige and the image of India? I want that this House be given a fair opportunity to discuss this affair. This trigger-happy mentality has to be curbed. The reply from that side should not be that there is going to be an inquiry into this affair. We want that inquiry so far as this particular episode is concerned. But we want a wider inquiry, over and above the judicial inquiry into this fring and ruthless killings which makes us hang down our heads in shame, into what had been happening in Bastar and what forces had been in operation to eliminate and liquidate this man who had been wronged. I hope Mr. Nanda will not try to take shelter behind this rule or that rule but will boldly say, "We will face any inquiry, not only this judicial inquiry but a wider inquiry."

Some hon. Members rose—

Mr. Speaker: I cannot allow all. Mr. Bade.

श्री बड़े : इस मोशन की एडमिनिस्ट्रिटी के बारे में संविधान के अन्दर जो कानून की बात है, वही मैं आपको सुनाऊंगा। मैं स्वयं मध्य प्रदेश का रहने वाला हूँ और मैंने बस्तर देखा है। मैं वहाँ के महाराजा से भी मिला हूँ। वहाँ पर महाराज ने केवल इतना ही कहा था कि इन आदिवासियों को अपनाज मिलना चाहिये, इस पर उनके ऊपर गोली चलाई गई। बस्तर की कन्डीशन दो-तीन साल से इतनी बिगड़ गई है कि सम्भल नहीं पा

रही है। वहाँ के महाराजा ने गवर्नर को श्री प्रेसिडेन्ट को अपना मेमोरेण्डम भेजा था, लेकिन गवर्नर ने जो कि ट्राइबल एरिया के लिए रेस्पॉन्सिबल होता है, कोई ध्यान नहीं दिया और न ही गवर्नमेंट ने कोई ध्यान दिया क्योंकि according to the Fifth Schedule

"The Governor of each State having Scheduled Areas therein shall annually, or whenever so required by the President, make a report to the President regarding the administration of the Scheduled Areas."

हम यह पूछना चाहते हैं कि गवर्नर ने क्या एक्शन लिया और उस के बाद वहाँ की गवर्नमेंट ने क्या किया, जिसके कारण कि यह परिस्थिति पैदा हो गई। मिश्रा जी वहाँ के मुख्य मंत्री हैं, वह यह समझते थे कि यह आदमी हमारे रास्ते का कांटा है, इस लिये यह मौका निकाल कर उसको भून दिया गया। कहा गया कि उनको तीन गोलियाँ लगी हैं लेकिन वास्तव में उनको 8 गोलियाँ लगीं, बल्कि उनके साथ दो ट्राइबल औरतें भी भी उस एरिया की।

श्री हनुमतीया जी ने कहा है कि वहाँ पर ज्यूडिशल इन्क्वायरी हो रही है, इस वास्ते श्री उस विषय पर चर्चा नहीं होनी चाहिये। लेकिन मैं आपको यह बताना चाहता हूँ कि बहुत पहले जब वहाँ गोली चली थी, उस समय में इस पार्लियामेंट का मेम्बर नहीं था, उस समय भी ज्यूडिशल इन्क्वायरी हुई थी लेकिन इस पार्लियामेंट में भी उस समय चर्चा हुई थी, इसके बारे में आपके पास प्रेसिडेन्ट है। मैं चाहता हूँ कि वहाँ मुख्य मंत्री जी ने यह जो नाटक का दुखद अन्त कर दिया है, राजा का खून कर के, उसके कारण और भी कई खून हुए और फिर कह दिया कि ज्यूडिशल इन्क्वायरी

[श्री बड़े]

कर रहे हैं। मेरा यह कहना है कि इस प्रवसर पर हमारे माननीय मंत्री जी का यह कर्तव्य है कि वह यहां से सुप्रीम कोर्ट का जज भेजें और वह जांच करें। वहां पर ट्राइबल एरिया के लोगों को बिल्कुल विश्वास नहीं है और वे 50 लाख आदिवासी इनके विरुद्ध उठने वाले हैं। इस लिये पार्लियामेंट में माननीय मंत्री जी के सामने मेरा यह कहना है कि वहां पर सी०बी०आई० को इन्वैस्टिगेशन करनी चाहिये क्योंकि वहां पर सारा पैलेस पुलिस के कब्जे में है और सब आदिवासियों में भगदड़ मच गई है, एक तरह से वहां पर पुलिस का राज्य हो गया है। इस लिये इस बारे में सी०बी०आई० को रिपोर्ट करना चाहिये।

अध्यक्ष महोदय : सेन्टर की रेस्पॉन्सिबिलिटी नहीं है।

श्री बड़े : यह तो बिल्कुल मानी हुई बात है कि ट्राइबल क्षेत्र की जिम्मेदारी गवर्नर की है, और गवर्नर पार्लियामेंट के प्रति जिम्मेदार है, इस लिये वहां पर इन्वैस्टिगेशन सेन्ट्रल गवर्नमेंट को करानी चाहिये। इस तरह से तो वे वहां पर सब को भून डालेंगे और आदिवासियों की हत्या हो जायेगी और न मालूम वहां पर क्या होने वाला है। इसलिये मेरी मांग है कि जो एडजानमेंट भोगन मैंने दिया है वह मैंने प्रग्गंडर वी. कांस्टीट्यूशन दिया है, क्योंकि पूरा बस्तर ट्राइबल एरिया है।

अध्यक्ष महोदय : अब आप बैठ जाइये।

श्री मधु लिमये (मुगेर) : अध्यक्ष महोदय, मैं एक बहुत जरूरी बात ध्यान करना चाहता हूँ।

अध्यक्ष महोदय : अब आप . . .

श्री मधु लिमये : सरकार या गृह मंत्री तभी जवाब दें जब सारी बातें सामने आ जायें।

श्री बागड़ी : बस्तर के जो एम०पी० हैं उनकी बात भी, अध्यक्ष महोदय आप सुन लें।

श्री मधु लिमये : मुझे भी आप सुनिये न। मुझ से आप इतना नाराज क्यों रहते हैं। मंत्री महोदय जवाब किन बातों का देंगे। सब बातें तो उनके सामने आ जानी चाहियें (व्यवधान)।

अध्यक्ष महोदय : अब सब बैठ जाइये। आप क्यों खड़े हैं? यह कोई तरीका नहीं है।

श्री मधु लिमये : मैं गृह मंत्रालय की जिम्मेदारी के बारे में ध्यान करना चाहता हूँ। आप मुझे सुन तो लें।

अध्यक्ष महोदय : हर एक मੈम्बर को नहीं सुन सकता हूँ।

श्री लक्ष्मन् अम्बानी (बस्तर) : मैं बस्तर जिले का हूँ और वहां से मैं चुन कर आया हूँ। वहां पर हलवी भाषा बोली जाती है। मैंने कुछ हिन्दी सीख ली है और मैं अपनी बात अपनी टूटी फूटी हिन्दी में आपके सामने रखना चाहता हूँ। हमारे यहां की भाषा दूसरी है लेकिन मैं हिन्दी में ही बोलना चाहूंगा। मैं बस्तर जिले में 13 तारीख से लेकर 19 तारीख तक था। महाराजा प्रवीण चन्द्र भंजदेव से मैं मिला था। जब महाराजा ने भूख हड़ताल की उसके पहले जो कुछ दुष्मा मैं आपको बतलाना चाहता हूँ। नारायणपुर, धबजमाड़ा कोम्प्लीवेड़ा आदि में जो आदिवासी रहते

हैं उनके पास खाने के लिए चावल आदि नहीं था। वे महाराजा के पास उनके महल गए और उनसे कहा कि वे उनके लिए चावल का इंतजाम करें। हम भूखे मर रहे हैं। ये लोग महाराजा के सामने रोये धोये। महाराजा ने कहा कि आप भूखे क्यों मरते हैं, मैं ही भूखा मर जाता हूँ और आपकी खातिर मैं भूख हड़ताल करता हूँ। उन्होंने कहा कि सरकार चावल का इंतजाम आपके लिए नहीं कर रही है इस वास्ते मैं भूख हड़ताल करता हूँ। वह भूख हड़ताल करके बैठ गए। इससे पहले चावल के लिए वहाँ कई बार साठियाँ चली थीं। तेरह तारीख को सुभद्रा महारानी ने मुझे बताया कि महाराजा भूख हड़ताल करके बैठ गए हैं। मैं महाराजा के पास गया और उन से पूछा कि वह भूख हड़ताल करके क्यों बैठ गए हैं। उन्होंने कहा कि सरकार यहाँ लोगों को भनाज नहीं भेज रही है, इस वास्ते मैं भूख हड़ताल कर रहा हूँ। मैं कलेक्टर के पास गया और वहाँ जा कर उन से और डिप्टी कलेक्टर से रेस्ट हाउस में मिला। मैंने उनसे कहा कि महाराजा भूख हड़ताल कर रहे हैं और आप कोई चावल का इंतजाम क्यों नहीं करते हैं, भनाज का प्रबन्ध क्यों नहीं करते हैं, क्यों भनाज इस इलाके में नहीं भेज रहे हैं। उन्होंने कहा कि तुम्हारे महाराजा बार-बार हमें तंग कर रहे हैं। हम लोग इंतजाम कर रहे हैं। मैंने वापिस आ कर महाराजा साहब को सब कुछ बताया। लेकिन सरकार की तरफ से कोई इंतजाम नहीं हुआ। कोई चावल उस क्षेत्र में नहीं भेजा गया। मैंने महाराजा से प्रार्थना की कि वह अपनी भूख हड़ताल वापिस ले लें लेकिन उन्होंने ऐसा करने से इन्कार कर दिया। 20 तारीख को मैं दिल्ली को आ गया। आने के बाद मुझे यह पता लगा कि वहाँ पर मारपीट हुई है, कतल हुए हैं और कितने ही आदिवासी मारे गए

हैं। उसके बाद अब यह समाचार आया है कि महाराजा और उनके साथ कई आदिवासी मार डाले गए हैं।

आप देखिये कि बच्चा भी दूध के लिए चिल्लाता है तो उसको भी माँ दूध दे देती है। लेकिन नागरिक जब भूख शान्त करने के लिए, अपना पेट भरने के लिए भनाज की मांग करते हैं तो उन पर लाठियाँ और गोलियाँ सरकार की तरफ से चलाई जाती हैं। लोगों को गोली से मार दिया जाता है। गोली से उनको भून दिया जाता है।

आपको यह भी पता होगा कि हमारे यहाँ मध्य प्रदेश में लेवी सिस्टम है। वहाँ पर यह कहा गया है कि जिन के यहाँ भनाज पैदा हुआ है, भनाज पका है वे एक किलो, दो किलो भनाज दें। इस लेवी के बारे में वहाँ पर हमारे खाद्य मंत्री श्री गीतम शर्मा भी हवाई जहाज के जरिये गये थे। उन्होंने जा कर कहा था कि अगर लेवी नहीं दोगे तो तुम्हें भनाज नहीं दिया जायेगा नम लेवी न दो और हम भनाज नहीं देंगे। अगर रायपुर में भनाज बचता है तो उसको आप बस्तर में ला कर इस्तेमाल कर लो और बस्तर में बचता है तो रायपुर में ला कर इस्तेमाल कर लो। आप इस के बारे में कमिश्नर के साथ जा कर मिल लें और ऐसा इंतजाम कर लें। हमने कहा कि दण्डकारण्य के लिए क्या प्रबन्ध आप करेंगे जहाँ पर बहुत से कारखाने हैं और जहाँ पर बाहर के लोग आ कर रह रहे हैं। उन्होंने कहा कि वहाँ हम केन्द्र से लेकर भनाज बगीरह दे देंगे। हमने जाकर आदिवासीयों को समझाया कि जिन के यहाँ फसल पक गई है व लेवी दे दें और लेवी चार

[श्री लखमू भवानी]

पांच गांवों की एक जगह वहीं गांव में रखी जायगी और उन्हीं के काम घ्राएगी। जिन के यहां फसल पकी नहीं थी वे कहां से लेवी दे सकते थे। लोगों ने कहा कि उनके पास खाने के लिए नहीं है तो वे कहां से दें, कहां से बीज के लिए रखें, क्या करें और क्या न करें। कुछ लोगों ने लेवी दे भी दी। कलेक्टर आदि जो लोग थे, जो सरकारी कर्मचारी थे उन्होंने जबदस्ती जा कर लोगों से लेवी वसूल की और निकाल कर वहीं उसको रखने के बजाय जगदलपुर बगैरह भेज दिया। जब उनको कहा गया कि वे बाहर न ले जायें तो उस पर भी मार पीट हुई। लेवी ले कर जब बाहर भेजने लग गए तो गड़बड़ी वहां पर हुई। अब घ्राप जानते हैं कि वहां के लोग, बस्तर के लोग अनपढ़ हैं, पढ़े लिखे नहीं हैं। उनको जब तक अच्छी तरह से समझाया न जाए वे समझते नहीं हैं। वे पिछड़े हुए लोग हैं, आदिवासी लोग हैं। जब गोली से उनको समझाया जाता है तो मामला और भी खराब हो जाता है। इस तरह से कैसे काम चल सकता है।

अध्यक्ष महोदय : अब घ्राप बैठ जायें।

श्री बागड़ी : अध्यक्ष महोदय—

अध्यक्ष महोदय : मैं अपोजीशन को कहूंगा कि हर एक आदमी को सुनना मेरे लिए लाजिम था। अब मुझे गवर्नमेंट को भी सुन लेने दीजिये। मैं ने छः सात मैम्बर को सुन लिया है। हर एक मैम्बर यह कहे कि उसको मौका दिया जाए तो यह किस तरह से सम्भव हो सकता है। यह नाजायज है कि घ्राप इस तरह से मुझे फोर्स करें। सब को मैं कैसे सुन सकता हूँ। पंद्रह बीस मैम्बर को मैं वहीं सुन सकता हूँ।

श्री मधु लिमये : मेरा 376 के अन्दर—

श्री लखमू भवानी : मैंने अपनी बात अभी तक खत्म नहीं की है। वहां पर लोगों को ठीक तरह से समझाया बुझाया नहीं गया है। वहां पर हालत बहुत खराब है, गम्भीर है। मैं चाहता हूँ कि सेंट्रल गवर्नमेंट वहां पर जांच करे और प्रदेश सरकार के सुपुर्द यह मामला न किया जाए। वे अनपढ़ लोग हैं। गोली चला कर घ्राप उनको खत्म नहीं कर सकते हैं। इस काम को घ्राप अपने हाथ में लें और घ्राप उनको जा कर समझायें और जांच करवायें।

श्री मधु लिमये : मेरा एक व्यवस्था का प्रश्न है। कामरोको प्रस्ताव का घ्राप सदन में उल्लेख करते हैं तो जिन्होंने प्रस्ताव दिया है, उनको तो घ्राप सुन लें।

अध्यक्ष महोदय : सब को नहीं।

श्री मधु लिमये : मैंने नहीं कहा कि सब को घ्राप सुन लें। मैं कह रहा था प्रस्तावकों को सुनने के बाद घ्राप गृह मंत्री से या सरकार से पूछते हैं कि क्या वह आक्षेप उठाना चाहते हैं। उसके बाद घ्राप फैसला करते हैं। अब गृह मंत्री जी जवाब दें इसके पहले मैं उन बातों को घ्रापके सामने रखूंगा जो अब तक नहीं कही गई हैं। नियम 60 में—

अध्यक्ष महोदय : हर एक मैम्बर को सुनना लाजिम नहीं है। मैं होम मिनिस्टर से कह रहा हूँ—

श्री मधु लिमये : 60(2) में साफ लिखा हुआ है। जब सरकार आक्षेप उठाये तो उस से पहले कम से कम उन

घाराओं को तो पढ़ें । मुझे प्राप उन घाराओं को तो बताने दीजिये । मैं घारायें प्रापको बता देता हूँ और प्राप खुद देख लीजिये ।

अध्यक्ष महोदय : मैंने देखा हुआ है । हर मन्बर—

श्री मधु लिमये : मैं दोहराने वाला नहीं हूँ । केवल नई घारायें बता रहा हूँ । मुझ से प्राप इतना नाराज क्यों रहते हैं, समझ में नहीं आता है । क्या मेरे चेहरे से प्रापको चिढ़ है या बात से चिढ़ है ?

अध्यक्ष महोदय : मेरी तकलीफ यह है कि प्राप कहते हैं कि प्राप से मैं नाराज हूँ और दूसरे कहते हैं कि मैं प्रापकी बहुत रियायत करता हूँ—

श्री मधु लिमये : रियायत का क्या सवाल है ?

अध्यक्ष महोदय : मैं दम्यानि में हूँ ।

श्री मधु लिमये : घारायें तो कम से कम नोट कर लीजिये । संविधान की धारा 47 है—

अध्यक्ष महोदय : वह तो हो गया है ।

श्री मधु लिमये : 46 भी है । मैं केवल विषय बताता हूँ । इस में प्रादिवासियों के लिए विशेष संरक्षण की चर्चा है । भूख की चर्चा मेरे नेता ने की है । उसके बाद 339 है । उस में परिगणित इलाके की चर्चा नहीं है, सभी प्रादिवासी क्षेत्र तथा जनता के हित की रक्षा के भूतास्तिक केन्द्रीय सरकार की विशेष जिम्मेदारी की चर्चा है और निदेश देने का अधिकार केन्द्रीय सरकार को इस में दिया गया । मेरे नेता ने कह दिया है कि यह इलाका शैड्यूल्ड एरिया है । न

हो, तो भी करना पड़ता है 339(2) के अन्दर प्रायद 275 धारा भी है ।

अध्यक्ष महोदय : 275 मैंने देख लिया है ।

श्री मधु लिमये : 275 जो है उस को पढ़ना पड़ेगा । वह जरा काम्प्लिकेटेड है । केन्द्रीय सरकार के द्वारा जो अनुदान दिया जाता प्रादिवासी क्षेत्रों के विकास के लिये उस के बारे में साफ प्रोवाइजो है, मैं उसे पढ़ देना चाहता हूँ :

“Provided that there shall be paid out of the Consolidated Fund of India as grants-in-aid of the revenues of a State such capital and recurring sums as may be necessary to enable that State to meet the costs of such schemes of development as may be undertaken by the State with the approval of the Government of India for the purpose of promoting the welfare of the Scheduled Tribes in that State..”

उस के बाद शैड्यूल 5 है ।

अध्यक्ष महोदय : वह तो उन्होंने बतला दिया है ।

श्री मधु लिमये : उन्होंने ने पैरा तीन बतलाया । शैड्यूल 5 में प्राये राज्यपाल और राष्ट्रपति की विशेष जिम्मेदारियाँ और केन्द्र की जिम्मेदारियाँ बतलाई गई हैं । उस में पैरा 5(2) में कहा गया है :

“The Governor may make regulations for the peace and good government of any area in a State which is for the time being a Scheduled Area.”

गुड गवर्नमेंट का जिक्र है, शांति का भी जिक्र है । प्राप का शैड्यूल्ड एरियाज और शैड्यूल्ड ट्राइब्स कमिशन है उस की रिपोर्ट में भी है—बहुत सी बातें हैं

[श्री मधु लिमये]

लेकिन घाप सुनना नहीं चाहते हैं इस लिये मजबूरी है—मैं घाप को बतला देता हूँ, 281 पृष्ठ है, उस में गृह मंत्रालय के कर्तव्य बतलाये गये हैं, गृह मंत्रालय द्वारा नियुक्त कमिशन है :

"The Ministry of Home Affairs is responsible for the policy and co-ordination of all tribal welfare programmes, and has a large say in regard to allocation of funds for them."

फिर प्रागे कहा गया है :

"In the Ministry, besides the Minister himself, there is a senior officer of the status of Secretary..."

प्रब मैं प्रज करना चाहता हूँ कि यह सारा मामला जो हुआ है उस में विकास की बात है, प्रताज की वसूली की बात है, और व्यापक बातें हैं जिन का इन सभी घाटाओं से सम्बन्ध है। इस पर हनुमतया साहब ने जो प्रक्षेप उठाया कि सब जुडिस है . . .

अध्यक्ष महोदय : उस का घाप को जवाब देने की जरूरत नहीं है मैं उस का जवाब दे दूंगा।

श्री मधु लिमये : कौन मामला सब जुडिस है ? घटना क्रम को प्रस्थापित करने का तथा गोलिकांड संबंधी अधिकांशों की जिम्मेदारी का। लेकिन काम रोकने प्रस्ताव आदिवासी इलाकों के बारे में जो केन्द्रीय सरकार की नीति है या जिम्मेदारी है उस संबंध में उसकी प्रसफलत को ले कर है।

The Minister of Home Affairs (Shri Nanda): Before I say anything more, I must state that we are exceedingly unhappy and deeply distressed about what has happened in Jagdalpur on the 25th and 26th of this month.

What has happened there is extremely unfortunate and painful. It has resulted in loss of life. Several lives have been lost, including that of Shri Pravin Chandra Bhanj Deo, ex-ruler of Bastar. (Interruptions).

श्री बागड़ी : सेवरल के क्या माने हैं।

अध्यक्ष महोदय : प्रब घाप बंट जाइये।

श्री बागड़ी : कितने मरे हैं, यह बतलाया जाये।

श्री श्रींकर लाल बेरवा : गोलियों से उड़ाये हैं, मरे नहीं हैं।

अध्यक्ष महोदय : क्या घाप खामोश हो कर सुनेंगे नहीं।

श्री बागड़ी : कोई मुखमरी बोड़ ही घाई थी जिस में मरे।

Shri Nanda: I share the deepest sympathy with all concerned over the loss and suffering.

The question has been raised that what has occurred there attracts the responsibility of the Centre. Also, hon. Member, Shri Nath Pai, has said that even though these occurrences may be *sub judice*, he will expect us to allow a wider enquiry, and a wider discussion to take place here. In this House, this party is prepared to have any discussion, provided it is permissible, admissible, because this House functions within the framework of a Constitution and certain rules. Therefore, it is not a question that we are afraid of any enquiry, but the point is this.

The Chief Minister of Madhya Pradesh has already made three statements in the State Assembly on the incident and thereafter, a commission of inquiry under the Commis-

sions of Inquiry Act has been appointed to enquire into the matter. A sitting Judge of the Madhya Pradesh High Court has been nominated by the Chief Justice of Madhya Pradesh High Court and appointed by the Madhya Pradesh Government to conduct the enquiry. (Interruptions).

श्री हुकम चन्द कक्षबाय : केन्द्र द्वारा जांच होनी चाहिये । मैं इस बात को मानने के लिए बिलकुल तैयार नहीं हूँ । वह जज मुख्य मंत्री का मित्र है ।

Shri Nanda: I place on the Table of the House a copy of the notification appointing this commission. [Placed in Library. See No. LT-5921/661.]

Other things have been brought up, the circumstances, the background etc. If this enquiry, judicial enquiry, brings out anything which relates the circumstances there to any failure of responsibility on the part of the Centre, we shall certainly take it up, but at present we cannot presume anything at all that there has been any failure, and I would take exception to the reflection cast on a Judge of the High Court. What is the basis for that? When the Ministry is dealing with this matter and there is a vote of no confidence, let it be decided there so far as the administration of the Ministry is concerned. This is not a question to be brought up here. (Interruptions.)

श्री प्रकाशवीर शास्त्री : उस समय तक तो सब खत्म हो जायेगा ।

Shri Nanda: This should be settled one way or the other.

श्री हुकम चन्द कक्षबाय : केन्द्र द्वारा जांच होनी चाहिये ।... (व्यवधान)

शब्दज महोदय : इस तरह से बोलने से कुछ नहीं होगा । मैं बोलता हूँ इतना सुनने के बाद तो मुझे बोलने न दिया

जाये, मुझ सुनने न दिया जाये, इस तरह से कैसे काम चलेगा । क्या मैं फंसला इसलिये दे दूँ कि आप ने इतने जोर से मुझ पर दबाव डाला है ।

श्री हुकम चन्द कक्षबाय : मेरी मांग तो सुप्रीम कोर्ट के द्वारा जांच कराने की है । इस में आप को क्या आपत्ति है । ... (व्यवधान)

Shri J. B. Kripalani (Amroha): May I submit that the local Government says that it was a rebellion? Therefore, it becomes a political question which we are entitled to discuss here.

Shri Frank Anthony (Nominated—Anglo-Indians): If this is correct that Bastar is obviously a scheduled area,—we all seem to miss that question—if the Home Minister accepts it as a scheduled area, then he cannot get behind the direct responsibility of the Central Government. The Fifth Schedule, clause (3) regarding the administration of the scheduled areas, reads like this:

“...and the executive power of the Union shall extend to the giving of directions to the State as to the administration of the said areas.”

It comes squarely within the responsibility of the Union.

Mr. Speaker: That power extends—the Union Government has that power to give those directions, but if there are no directions, whether there is failure on the part of Government and whether that becomes the responsibility of the Centre to give that direction, the jurisdiction, that is what I want to ask Mr. Anthony.

Shri Frank Anthony: The way I would put it is this. Apart from Mr. Nath Pai's argument that there is an emergency and that there is a suggestion of a rebellion, if the duty of the Centre extends to giving directions to the State in respect of a scheduled area—apparently that is what

[Shri Frank Anthony]

the Fifth Schedule says, and this is a scheduled area—than a *fortiorari* it will extend to telling them, “we want an enquiry which will be completely above suspicion, we will tell you whom you should appoint, we will tell you precisely what you should do to ensure that the enquiry is absolutely above any suspicion, you remove all your local officials”. There would be an abdication of responsibility if the Centre did not assume this direct responsibility in this matter?

Shri Swell (Assam—Autonomous Districts): May a tribal Member of this House say a word in this matter?

Mr. Speaker: He will sit down.

Shri Swell: I have been sitting. I am trying to catch your eye. I have not been given any permission to say a word on it.

Mr. Speaker: How can every Member expect an opportunity? I cannot allow every Member.

Shri Swell: I have tabled an adjournment motion. Nobody from my group has spoken. I am a tribal Member of this House.

Mr. Speaker: Order, order. He will kindly sit down. I will see if I can give him an opportunity, but he will sit down first.

13 hrs.

Shri N. C. Chatterjee (Burdwan): Will the hon. Home Minister communicate to the Madhya Pradesh government that in the wider interest of the nation, they should not take up any rigid attitude. The Home minister should nominate a member of the Supreme court judiciary or an ex-chief Justice. The other day Justice Gajendragadkar retired from the Chief Justiceship of the Supreme Court of India and he can easily be nominated.

I am quite sure the whole of India would accept his judgment; that will be completely above any suspicion or any reflection of any kind. That will inspire people's confidence (*Interruptions.*)

Shri Swell: You have been pleased to accept that the responsibility of the central government is to the extent of issuing directions to the state government with regard to the administration of these scheduled areas. This matter of Bastar has been before the country for the last many years and recently there has been quite some agitation. The ex-ruler of Bastar, I think, has drawn the attention of the central government to the danger of his personal life. There has been agitation about food and he has been on fast for so many days. Now, has the central government taken cognisance of this fact and have they issued any directions to the Madhya Pradesh government with regard to this matter? If they have not issued any direction, it has been a clear failure on the part of the Central government in not having issued any direction and having allowed the situation to develop in this manner. I have given an answer to the question you put to Mr. Frank Anthony. The central government by not having issued any direction to the state government with regard to his area has failed in its duty.

Shri Nath Pal: When I submitted to you earlier, I was handicapped because I did not have a particular paper. You know how difficult it is to get quick references in this House though under you conditions have a little improved. I should like to point out to you that the question whether the area is scheduled or not is an important question. Under a notification of the Madhya Pradesh government, Bastar is a scheduled area.

Mr. Speaker: I will ask the Minister whether he agrees with this.

Shri Nath Pal: Let me conclude. If it is a scheduled area, the question

arises. I am quoting now the authority of the Madhya Pradesh government. They say: "The M.P. government has declared the following as scheduled areas in Raipur division, Bastar....." "The whole of Bastar district is there and then other areas are given. Once we accept that it is a scheduled area, then it becomes clear. The last sentence which my friend did not read is this: "The executive power of the Union shall extend to giving directions to the state...." The word is 'shall'.

Mr. Speaker: They had these powers?

Shri Nath Pai: Yes, and they failed to exercise those powers.

Mr. Speaker: There is one question about the past action or past events. The hon. Members might sit down. They did not consider it necessary to issue any instructions or any directions. That is one thing. Secondly, Mr. Anthony has now argued that they have the authority and therefore, they could issue instructions that instead of a judge of the High Court, a judge of the Supreme Court might be appointed to go into all the things. These are two distinct things: whether by failing and not thinking it proper to give any direction while the area was a scheduled area, there is any failure on the part of the government. That is one thing. The second is whether the government has those powers. Now, Members feel so much agitated. Will they issue a direction to the state government now that instead of making it an enquiry by one judge, a Supreme Court judge might be appointed. These are two distinct things. Let me make clear the position to the hon. Minister.

Shri Nath Pai: Regarding admissibility, are you satisfied with facts that it is a central responsibility by virtue of its being a scheduled area?

Mr. Speaker: He may resume his seat; I have heard him.

श्री प्रकाशचौर शास्त्री : मैं कितनी बार खड़ा हुआ, आप मुझे भ्रमसर ही नहीं दे रहे हैं। मैं यह चाहता हूँ कि आप गृह मंत्री से एक साथ इस प्रश्न का भी उत्तर ले लें कि जब प्रान्तीय सरकार किसी केस में पार्टी बन जाय और स्वयं उसके संबंध में इस प्रकार के प्रमाण सदन को मिल चुके हों कि श्री प्रवीणचन्द्र भंजदेव के देहान्त के बाद प्रायः षट्ठे में पोस्ट माटम करके और उनकी पत्नी के जाने के पहले ही शव को भी जला दिया गया तो फिर क्यों नहीं केन्द्र की जिम्मेदारी धाती है ?

डा० राव मनोहर लोहिया : अध्यक्ष महोदय, आपने सारा सवाल सब-जूटिस पर...

अध्यक्ष महोदय : आपको तां मैं ने सुन लिया। अब मुझे औरों को सुनने दीजिए। दोबारा मैं आपको बक्त नहीं दे सकता।... (व्यवधान)... डाक्टर साहब, मैंने आपको सुन लिया। इस तरह से अगर किसी के प्रायूमेट्स रह जाय और वह दोबारा कहना चाह तो मैं नहीं सुन सकता...

डा० राव मनोहर लोहिया : इसके मानी मैं मान लेता हूँ कि विचारधीन तर्क का आप पर भ्रम नहीं पड़ा।

अध्यक्ष महोदय : आप बैठ जाइए। अब मैं नहीं सुन सकता।... (व्यवधान) नहीं अब मैं नहीं सुन सकता।

The Minister of Education (Shri M. C. Chagla): Mr. Speaker, there is no doubt that as regards the importance of the subject and the desirability of Parliament to discuss important matters.. (Interruptions.) I am one of those who believe that we should have full and free discussion with regard to every matter that agitates the mind of the country.

Shri Ranga: It is an important matter.

Shri M. C. Chagla: It is important; it is vital; it deals with a weak and vulnerable section of our society. The Centre may have responsibility. I even concede that the Centre has failed to discharge that responsibility but, this is an important 'but'..... (Interruptions.)

An hon. Member: The motion must be admitted; he concedes that failure.

Shri M. C. Chagla: Will I not be allowed to complete my sentence?

Mr. Speaker: I cannot do anything; Dr. Lohia might ask for permission.

Shri M. C. Chagla: May I complete what I was going to say?

More important than a discussion in Parliament is the fact that we should not in any way prejudice a tribunal which has been appointed with a sitting judge.. (Interruptions.)

Shri Ranga: It has not come into existence.

Shri M. C. Chagla: It has .. (Interruptions.) The question to be determined is: what were the facts? What were the causes; who was responsible? All this has to be done by a High Court judge. I am surprised that an eminent lawyer like my hon. friend Mr. Chatterjee who was a judge of the High Court should himself cast reflections on a sitting High Court judge.

Shri N. C. Chatterjee: I have not. I am pointing out that the government of Madhya Pradesh is itself a party; therefore it is better in its own interest to do as I said.

Shri M. C. Chagla: I was a member of the judiciary; he was a member of the judiciary. I am proud of our judiciary. Is it suggested that a judge of the High Court nominated by the Chief Justice will not do jus-

tice between the State and the individual? We have been doing that all our lives. As I said, Mr. Chatterjee himself should have decided cases when the State was a party. I submit, Sir, it is a very serious reflection on the independence of the judiciary in our country. We are proud of our judiciary. I do not think it can ever be said that a High Court Judge will not decide fairly because one of the parties is the State Government. Every day we dispose of such cases in our Courts. Why should not a High Court Judge be appointed .. (Interruption). Rule 59 reads:

"No motion which seeks to raise discussion on a matter pending before any statutory tribunal or statutory authority performing any judicial or quasi-judicial functions or any commission or court of enquiry appointed to enquire into, or investigate, any matter shall ordinarily be permitted to be moved:

Then the proviso is this:

Provided that the Speaker may in his discretion allow such matter being raised in the House as is concerned with the procedure or subject or stage of enquiry....

That means, the matter raised is about the procedure to be followed by the tribunal or the subject-matter which means the terms of reference or the stage at which the enquiry is, once a tribunal is appointed. With great respect, I submit, a motion of adjournment which deals with the matter which is pending before the tribunal cannot be allowed. It will frustrate the whole enquiry.

Shri Nanda: May I re-emphasize the position? My colleague said 'even assuming'. It is a fact that it is a scheduled area. It is also a fact that there is, under the emergency powers, power which extends to the issue of a directive. But where are the conditions and where is the situation to issue a directive?

An hon. Member: There was a break-down.

Shri Nanda: No break-down (*Interruption*). Nothing has happened which will require any discussion which will necessarily involve and entail bringing up facts which will be sub judice.

Shri Nath Pal: Mr. Chagla has conceded Government's failure.

Mr. Speaker: The Home Minister said that Mr. Chagla was assuming—'even assuming there has been a failure'..

Shri Nath Pal: No, no. He said he conceded.

Mr. Speaker: I also know that. I recollect that Mr. Chagla said: 'Even I concede' (*Interruption*). If Government say there is any failure... (*Interruption*). But there is very limited scope for this discussion. We cannot discuss the events which led to the murder itself. The discussion will have to be very much restrictive... (*Interruption*). Unless they have been brought in, I am rather feeling doubtful whether there will be any use of this discussion in this manner. Therefore, I would rather think that the Home Minister might make a statement and elucidation or clarification might be sought by the Members.

Shri Ranga: Let us have a regular discussion separately.

Mr. Speaker: After the statement, that can be considered whether we can have a discussion also on that. But we will have a statement from the Home Minister first.

Shri S. M. Banerjee: You ask Dr. Lohia.

Mr. Speaker: I remember that.

डा० राव मनोहर लोहिया : ठीक है, पहले मंत्री जो बयान दे दें। फिर उस के बाद प्राप और हम लोग मिल कर

फसला कर कि स्वयं प्रस्ताव प्राये या नहीं।

व्यक्त मनोदय : एक बयान तो जरूर प्रा जाना चाहिए।

Shri Nanda: I want time so that I can collect the facts.

Mr. Speaker: Tomorrow afternoon?

Shri Nanda: I have already the statements which have been made by the Chief Minister.

Shri Nath Pal: We are not interested in that.

Shri Nanda: All that information I have. Any more information I will have to collect.

डा० राव मनोहर लोहिया : कल साढ़े तीन बजे बयान हो जाए इन का, यह मैं सलाह देता हूँ।

Shri Bhagwat Jha Azad: You said murder. It is not correct.

Mr. Speaker: He said that he will collect the information.

Shri Nath Pal: If he is going to give us the rehash which was given..

Mr. Speaker: I cannot decide it beforehand.

Shri Nath Pal: After having admitted that the Government has accepted responsibility, if Mr. Nanda proposes to give a rehash of the explanation given by the Chief Minister of Madhya Pradesh, we are not interested. We want to be assured that information will be collected by the agency of the Central Government, not the State Government.

Shri Nanda: If it is going to be a wide-ranging inquiry, it is not going to be possible within the next few hours—collection of information. Some information we have. Others we will have to collect.

डा० राम मनोहर लोहिया : यह बयान गृह मंत्री जी का तीन बजे तक प्राप करवा दीजिए ताकि फिर भी अगर हम को स्थगित प्रस्ताव करना पड़े तो चार बजे तक वह प्रस्ताव लाया जा सके। कल तीन बजे तक इन का बयान करवा दीजिए।

Mr. Speaker: Would it be possible by three o'clock tomorrow? If he feels that that time is not sufficient, he can have it day after tomorrow at 3 o'clock.

Shri Nanda: Yes, day after tomorrow.

Mr. Speaker: On the one hand it is said that the Central Government should have all the information. For that, if he wants time we should give him time. Day after tomorrow at 3 o'clock.

13.16 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT AND APPROPRIATION ACCOUNTS, DEFENCE SERVICES

The Minister of State in the Departments of Parliamentary Affairs and Communication (Shri Jaganath Rao): On behalf of Shri Sachindra Chaudhuri I beg to lay on the Table a copy each of the following papers:—

- (i) Audit Report, Defence Services, 1966, under article 151 (1) of the Constitution. [Placed in Library. See No. LT-5912/66].
- (ii) Appropriation Accounts of the Defence Services for the year 1964-65 and Commercial Appendix thereto. [Placed in Library. See No. LT-5913/66].

REPORT OF ELECTRONICS COMMITTEE

The Minister of State in the Ministry of Defence (Shri A. M. Thomas): On behalf of Shri Jai Sukh Lal Hathi, I beg to lay on the Table a copy of the Report of the Electronics Committee 1966 (omitting Security classified portions). [Placed in Library. See No. LT-5914/66].

ANNUAL REPORT OF PRAGA TOOLS

Shri A. M. Thomas: I beg to lay on the Table a copy of the Annual Report of the Praga Tools Limited, Secunderabad for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-5915/66].

13.17 hrs.

STATEMENT RE. FOOD AID BY CANADA

The Minister of Food, Agriculture, Community Development and Cooperation (Shri Subramaniam): I am happy to inform the House that the Government of Canada have announced their intention to offer food aid to the Government of India of \$56 million during the Canadian fiscal year 1966-67 beginning 1st April, 1966. This amount added to the \$15 million emergency food aid already given by Canada would mean the supply of about one million tons of Canadian wheat and would be of great help to us in meeting the difficult food situation during the coming months. I would like to convey on behalf of the Government of India our thanks to the Canadian Government for this generous and timely assistance to tide over this difficult period.

Shri S. M. Banerjee (Kanpur): On Friday I said that the Hon. Minister for Food and Agriculture might make a statement on the food supply position to Bengal. Will you kindly ask him to make a statement?

Mr. Speaker: He has heard it.